

**REPORT OF THE JOINT COMMITTEE  
OF THE HOUSES ON THE  
MERCHANT SHIPPING BILL, 1958  
TOGETHER WITH THE EVIDENCE  
TENDERED BEFORE THE  
COMMITTEE.**

SHRI V. K. DHAGE (Bombay): Sir, I beg to lay on the Table a copy of the Report of the Joint Committee of the Houses on the Bill to amend and consolidate the law relating to merchant shipping.

Sir, I also beg to lay on the Table a copy of the evidence tendered before the Joint Committee of the Houses on the Merchant Shipping Bill, 1958.

**MOTION FOR ELECTION TO THE  
INDIAN CENTRAL JUTE COM-  
MITTEE AND THE PROGRAMME  
THEREOF**

THE DEPUTY MINISTER OP  
A G R I C U L T U R E (SHRI M. V.  
KRISHNAPPA): Sir, I move:

"That in pursuance of clause (9) of paragraph 3 of the late Department of Education, Health and Lands Resolution No. F. 2541341 A, dated the 28th May, 1936, as amended by the Ministry of Food and Agriculture Resolution No. F. 4-131 53, Com II, dated the 17th December, 1955, this House do proceed to elect, in such manner as the Chairman may direct, one member from among themselves to be a member of the Indian Central Jute Committee in the vacancy caused by the resignation of Shri Rajpat Singh Doogar from the membership of the said Committee."

MR. CHAIRMAN: The question is:

"That in pursuance of clause (9) of paragraph 3 of the late Department of Education, Health and Lands Resolution No. F. 2541341A, dated the 28th May, 1936, as amended by the Ministry of Food and Agriculture Resolution No. F. 4-13153-Com. II, dated the 17th December, 1955, this House do proceed to elect, in

such manner as the Chairman may direct, one member from among themselves to be a member of the Indian Central Jute Committee in the vacancy caused by the resignation of Shri Rajpat Singh Doogar from the membership of the said Committee."

The motion was adopted.

MR. CHAIRMAN: I have to inform Members that the following dates have been fixed for receiving nominations and for holding election, if necessary, to the Indian Central Jute Committee:—

Number of Members	One. to be elected.
Last date and time for receiving nominations.	27th August, 1958 (Up to 3 P.M.)
Last date and time for withdrawal of candidature.	28th August, 1958 (Up to 3 P. M.)
Date and time of election	29th August, 1958 (Between 3 p. M. and 5 p. M.)
Place of election	Room No. 23 Ground Floor, Parliament House, New Delhi.
Method of election	Proportional representation by means of the single transferable vote.

**THE PUBLIC PREMISES (EVICTION OF  
UNAUTHORISED OCCUPANTS) BILL,  
1958—continued**

MR. CHAIRMAN: Now we get back to the Bill—The Public Premises (Eviction of Unauthorised Occupants) Bill. We have to take up clause 7 of the Bill.

*Clause 7—Power to recover rent or damages in respect of public premises as arrears of land revenue*

MR. CHAIRMAN: There are four amendments proposed to this clause.